

ITEM NO.11

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 989/2023

KERALA PRAVASI ASSOCIATION & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 27-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Kuriakose Varghese, Adv.
Mr. V. Shyamohan, Adv.
Mr. Abir Phukan, Adv.
Ms. Anshika Bajpai, Adv.
Mr. Maarroof, Adv.
M/S. Kmp Law Aor, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Having regard to the nature of the cause of action in the present case, we are of the considered view that it would be appropriate for the petitioners to take recourse to the remedy under Article 226 of the Constitution of India.
- 2 Granting liberty to the petitioners to do so, the Writ Petition is disposed of.
- 3 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR